Central Electricity Regulatory Commission
NOTIFICATION

No. L-7/145(160)/2008-CERC 10 June 2009

ADDENDUM

The following regulation in the Central Electricity Regulatory Commission
(Terms and Conditions of Tariff) Regulations, 2009 shall be corrected as under:

1. In page 220, at the end of sub-clause (iv) of clause (f) of Regulation 19, the
following shall be added:

“The impact of pay revision on employee cost for arriving at the operation
and maintenance expenses for the year 2009-10 shall be considered in
accordance with the procedure given in proviso to sub-clause (ii) of clause (f) of
this regulation”.

Sd/-
(Alok Kumar)
Secretary

Note: The principal regulations were published on 20th January 2009 in Part III-
Section 4 of G.I. No. 11.